

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 569/97

Date of Decision: 21.11.97

Shri Dilip Vithal Bhalerao \_\_\_\_\_ Applicant.

**Shri S.P. Kulkarni.** Advocate for  
Applicant.

## Versus

Union of India and others. Respondent(s)

Shri S.S.Karkera for Shri P.M.Pradhan Advocate for  
Shri V.S.Masurkar. Respondent(s)

CORAM:

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to  other Benches of the Tribunal?

(R.G. Vaidyanathan)  
Vice Chairman.

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH 'GULESTAN' BUILDING NO:6  
PRESOCOT ROAD, MUMBAI: 1

Original Application No. 569/97

Friday the 21st day of November 1997.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman  
Hon'ble Shri P.P. Srivastava, Member (A)

Dilip Vithal Bhalerao  
Residing at P.O. Khunte  
Tal. Phaltan, District Satara. ... Applicant.

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India through  
Assistant Superintendent  
of Post Offices, Phaltan-  
Sub-Division,  
At P.O. Phaltan,  
District Satara.

Senior Superintendent  
of Post Offices,  
Satara Postal Division,  
At P.O. Satara.

Postmaster General,  
Pune Region,  
Pune.

... Respondents.

By Advocate Shri S.S. Karkera for Shri P.M. Pradhan.

District Employment Officer,  
Employment Exchange,  
at P.O. Satara.

... Respondent.

By Advocate Shri V.S. Masurkar.

O R D E R (ORAL)

( Per Shri Justice R.G. Vaidyanatha, Vice Chairman )

In this O.A. the applicant is seeking for  
a direction to the respondents to consider the applicant  
for the post of E.D.D.A.

...2...



In the written statement filed by the respondents No. 1 to 3, in para 11, there is a clear statement that the selection process is going on and the applicant is one of the persons in the list of selection.

In our view when the applicant's main prayer that he should be considered for selection and the respondents have almost <sup>concerning his Praying</sup> considered the applicant, nothing survives. If ultimately the applicant is not selected he can otherwise approach this Tribunal for appropriate relief. The O.A. is disposed of at the admission stage with liberty to the applicant to approach this Tribunal, if he is aggrieved of <sup>any</sup> the order passed by the respondents. No costs.



(P.P. Srivastava)  
Member (A)



(R.G. Vaidyanatha)  
Vice Chairman

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